

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.NO.11/SO/2023

DATED: 03.01.2023

CIRCULAR NO:01/2023

Sub: High Court for the State of Telangana – Proposal of the Registry to change of nomenclature of the "Subordinate Courts" as "District Judiciary"– Considered - Instructions - Issued.

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The Hon'ble the Chief Justice of India in the felicitation function held in the month of November 2022, opined that the District Judiciary is not subordinate or inferior to any Unit and the word "Subordinate Courts" be changed as "District Judiciary" and also on the Constitution Day Celebrations held on 26.11.2022 has also emphasized the use of "District Judiciary" instead of "Subordinate Courts" as they are not inferior in status.

Therefore, having considered the same the High Court has decided to change the nomenclature of the "Subordinate Courts" as "District Judiciary". Therefore, all the Judicial Officers in the State are hereby directed to replace the word "Subordinate Courts" as "District Judiciary" wherever occurs in future correspondence.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana (with a request to place the same before His Lordship).
- 2) All the Personal Secretaries to the Hon'ble Judges, High Court for the State of Telangana (with a request to place the same before their Lordships).
- 3) All the Registrars, High Court for the State of Telangana.
- 4) All the Unit Heads in the State of Telangana. {With a request to communicate the copy of the Circular to all the Presiding Officers working in their Unit}
- 5) All the Officers, High Court for the State of Telangana.
- 6) All the Section Officers/Heads, High Court for the State of Telangana. [With a request to communicate the same among the Staff members working in their Sections]